GOVERNMENT OF INDIA MINISTRY OF MINORITY AFFAIRS

LOK SABHA

UNSTARRED QUESTION NO. 724 TO BE ANSWERED ON 02.12.2021

ATROCITIES AGAINST MINORITIES

724. SHRI T.N. PRATHAPAN:

Will the Minister of **MINORITY AFFAIRS** be pleased to state:

- (a) whether the Government has noticed the increase in atrocities against various minority communities in the country;
- (b) whether the Government has made any special effort to spread awareness among people about coexistence of various religious communities in our country;
- (c) whether the Government has set up a special committee to look into the atrocities against minority sections in the country;
- (d) whether the Government has the data of atrocities against minorities in the country; and
- (e) if so, the details thereof, State and year-wise for the last five years and if not, the reasons therefor?

ANSWER

MINISTER OF MINORITY AFFAIRS (SHRI MUKHTAR ABBAS NAQVI)

(a) to (e) No, Sir. "Public Order and "Police" are State subjects as per the Seventh Schedule of the Constitution of India. The responsibility of maintaining law and order, registration and prosecution of crimes against all citizens including minorities, rests with the respective State Governments. As such, specific data regarding attacks against individual community is not maintained centrally.

Government of India monitors the internal security and law and order situation in the country and issues appropriate advisories from time to time to maintain peace, public tranquility and communal harmony. Central Armed Police Forces (CAPF) are deployed to aid and assist State Governments, on their request, to maintain law and order and public tranquility.

Government of India has issued communal Harmony Guidelines, which, inter-alia lay down standard operating procedure to deal with situations arising out of any violence. These guidelines are aimed to maintain due vigilance, careful planning and preparatory measures to prevent and pre-empt communal or any such type of violence.
